

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Comp. App. (AT) (Ins) No. 83 of 2025**

**IN THE MATTER OF:**

**Sudhir Balu Mehta  
(Suspended Designated Partner of Shradha Equinox  
LLP)**

**...Appellants**

**Versus**

**Shradha Equinox LLP,  
Through Its IRP & Anr.**

**...Respondents**

**Present:**

**For Applicant : Mr. Krishnendu Datta Sr. Advocate with Mr. Uday Bedi, Mr. Santosh Thakur, Ms. N. Sharma, Ms. Shivani Aggarwal, Advocates.**

**For Respondents :**

**ORDER**  
**(Hybrid Mode)**

**16.01.2025:** Ld. Counsel for the appellant submits that in reply to the demand notice, notice of dispute was raised on 08.12.2023 raising clear pre-existing dispute. The Adjudicating Authority setting aside the pre-existing dispute has admitted Section 9 application. Submission raising by the appellant needs consideration.

- 2.** Issue Notice.
- 3.** Let Reply be filed within three weeks.
- 4.** Rejoinder, if any, may be filed within two weeks, thereafter.
- 5.** List on **28.02.2025**.
- 6.** In the meantime, no further steps shall be taken in pursuance of the order dated 06.01.2025.

**[Justice Ashok Bhushan]  
Chairperson**

**[Barun Mitra]  
Member (Technical)**

**[Arun Baroka]  
Member (Technical)**